

Question No. 721 on the 6th April, 1967 and state:

(a) whether the foreign exchange of £3246-5 released in the case of the elder son of the Prime Minister was absolutely necessary, and whether the nature of studies was such as were not available in India; and

(b) the exact nature of the apprenticeship course which the younger son of the Prime Minister is doing in England and whether the same course is not available in India?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Foreign exchange was released in terms of the normal policy governing remittances for educational purposes. The regulations do not stipulate that students intending to study abroad should take up only those courses for which facilities are not available within the country. Consistent with facilities available here and need for studies abroad a policy is drawn up prescribing various types of courses and the conditions under which remittance facilities for studies abroad will be available.

(b) The younger son of the Prime Minister is attending a 5-year apprenticeship course in Automobile Engineering with a reputed Company in U.K. and is, simultaneously, pursuing a Course of Studies for a Higher National Certificate. There is an approved list of fields of technical study in which apprenticeship courses abroad may be taken up and Automobile Engineering is one of them.

**Supply of Essential Commodities at Concessional Rates to Central Government Employees**

278. Shri D. C. Sharma:  
Shri Parthasarathy:

Will the Minister of Finance be pleased to state:

(a) whether Government have under consideration any proposal to make available to the Central Gov-

ernment employees essential commodities at concessional rates; and

(b) if so, the details thereof?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) No, Sir. However, the Dearness Allowance Commission has been asked, *inter alia*, to consider and recommend alternative forms of assistance which might be given to ensure real benefit to Government employees.

(b) Does not arise.

**Import of Mobil Oil**

279. Shri Abdul Ghani Dar: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that import licences for mobil oil and other oils have been issued to private firms and foreign companies;

(b) if so, the number of licences, their amount, litreage issued during the last three years;

(c) the names of the firms, companies and individuals to whom the licences were issued and the reasons for the issue of licences to these individuals/firms or companies; and

(d) whether it is also a fact that the India Oil Corporation is not competent to import mobil oil to meet the demands of the country?

The Minister of State in the Ministry of Petroleum & Chemicals and of Planning and Social Welfare (Shri Raghun Ramalak): (a) Yes, Sir; it is presumed by "mobil oil" and "other oils" is meant lubricating oils.

(b) and (c). The information is being collected and a statement will be placed on the table of the House in due course.

(d) No, Sir. But permission to import is given to the Indian Oil Corporation and other oil companies according to their trade requirements from time to time.